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PROF. SHER SINGH : There is no question of putting pressure on him. In fact he had not executed the lease deed. As soon as he does it all the rent and the arrears will be paid.

SHRI K. C. PANDA : How long bas been the building occupied without a lease deed ?

PROF. SHER SINGH : The lease deed was sent so the owner of the building on 26th June 1968 and the building was occupied on 1st August, 1968. Now he has signed the lease deed and he has sent it to us only in October 1969 and he has not made all the change.; which he promised in the building. He is doing that and as soon as he finishes that work, all the rent will be paid.

♦268. [Transferred to the 18th May,

#### **REHABILITATION OF REFUGEES**

◆269. SHRI SASANKASEKHAR SANYAL : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of refugees who anived from East Pakistan during the period from-April, 1965 to March 1970 ;

(b) how many of them have not been settled as yet : and

(c) how many of them have been rehabilitated and at which place ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : (a) According to the information available, the number «f migrants who have entered into India from East Pakistan from 1st April, 1965 is as follows :

#### Persons

West	Bengal	58,074 (Upto 31-3-70)
Assam .		25>'5i (Upto 15-3-70)

Tripura . 2.1,607 (L'pto 31-3-70)

TOTAL . 1,07,832

(b) and (c) A statement it laid on the Table of the Sabha.

# to Questions

## STATEMENT

It is not possible to indicate separately the exact number of migrants, wiio have been resettled out of those who sought admission to relief camps after 31-3-1065. However, bulk of the families, who sought admission in relief and transit camps since 1-1-1964 when the new influx started, and stayed there for their rehabilitation, have already been resettled, as indicated below :

(i) S	ettlen	nent	on		
la	and			33,649	families.

(ii)	Se	in	
	non-agricultural	l	
	occupations		
	(e.g.	small	trade,
	agro-industries etc.)	6,132	families.

(iii) Industries . 233 families.

TOTAL . 40,014 families.

These families have been settled in Dandakaranya, Chanda, Andamaiu and in the rehabilitation projects in Andhra Pradesh, Assam, Bihar, Madhya Pradesh, Manipur, NEFA, Orissa, Tripura, Uttar Pradesh and Punjab.

In addition to the above, 3,956 new migrants have been placed in employment in various offices, industries etc. through the Directorate General of Employment and Training.

1,372 families belonging to the Permanent Liability Category have been moved to the Permanent Liability Homes.

As oil 4-4-1970, 10,283 families, comprising 42,845 persons consisting of agriculturist, non-agriculluiisi and Permanent Liability category families, were residing in camps and awaiting rehabilitation.

SHRI SASANKASEKHAR SANYAL : May I ask him what are the employment facilities that are being accorded to those sections of the refugees who are either graduates or undergraduates or just below that ? Next, whit are the general and technical education facilities that are being made available to the adolescents and the younger sections of these families ? 13

SHRI D. SAN \JIVAYYA : We take the help of the Diector-General of Employment and Training not merely to place them in employrent, but also to provide them with training in I.T.Is.—Industrial Training Institut s.

SHRI SASAN) 1ASEKHAR SANYAL : What about the educational facilities ?

SHRI D. SAN [IVAYYA : Educational facilities are r-ovided in the schools in campa and ri haltilitation colonies and then the cost ol education is borne by the Departmeiv of Rehabilitation.

# SHRI PRAN. B KUMAR MUKHER-

JEE : May I :now from the Minister whether he is aw re of the fact that recently a large number of complaints have been received about he maladministration of the Mana tran it camp and that 192 families have been expelled from the Mana transit camp ? May I know from the Minister whethe lie is going to look into the matter am redress the grievances of the refugees herein. Secondly, may I know from the Government what stands in the way of rehabilitating the East Bengal refugees in the Andaman and Nicobar Islands by miking a master-plan therefor ?

SHRI D. SANJIVAYYA : From time to time we received complaints from various rehabilitation centres and we look into them. Withrega <1 to facilities in the Anda-uans the difficulty is about reclaiming land. It takes time. We have sent some refugees for rehibilitation purposes there and we will corotnue to do so.

श्री सुन्दर सिंह मंडारी : मैं मंती जी से जानना चाहता है कि दंडकारण्य एरिया में जापान के कोला रेशन से इन रिफ्यूजीज को ट्रेनिंग देने के लिए, उन के कारोवार के लिए मशीनें खरीदने की एक स्कीम पर विचार हो रहा था। उस में कितनी प्रगति हुई है? मेरा दूसरा सवाल यह है कि इस समय विशेष-कर पश्चिमी बंगल में पूर्वी बंगाल से शरणा-चियों की जितनी संख्या आ रही है, उन की हालत बास्तव में बहुत दयनीय है, यहां तक कि सिद्धयों और बच्चों के शरीर पर पूरे कपड़े तक नहीं हैं। इस की व्यवस्था के लिए और उन वच्चों को बेवी फूड और वाकी चीजें सप्लाई करने के बारे में कोई विशेष सहायता इस समय प्रदान की गयी है क्या ?

to Questions

SHRI D. SANJIVAYYA : Sir, so far is the new influx from East Pakistan is concerned, it is really unfortunate that during the last four months many have come in and they are still coming at the rate of 200 to 300 persons per day. So far, I think some 30,000 to 35,000 have come. They are in a very pitiable condition. Apart from the fact that they have no proper clothing, the children arc suffering. We have made arrangements to give them food and medical aid. We have asked the West Bengal Government to give all facilities assuring them that the entire cost will be borne by the Government of India. Then, with regard to the first question, in consultation with the Ministry of Agriculture a Japanese team visited the Danda-karanya area. They are still in consultation with us and the scheme has not yet been finalised.

SHRI SUNDAR SINGH BHANDARI: When are you going to finalise it ?

SHRI D. SANJIVAYYA : As soon as it is finalised, I will come before the House and tell you.

SHRI CHITTA BASU : One very important fact has not been mentioned in the course of the Minister's reply. I have got in my possession documents circulated by the Ministry to show that of the 5 "71 lakh new migrants who have entered West Bengal about 2-11 lakhs have already been moved to places outside West Bengal. The remaining 3-60 lakh persons are staying in West Bengal itself. Now. I want an answet for this. What do the Government propose to do with the remaining 3-60 lakh displaced persons who have already migrated to India after 1964 ? My second question i.« this. In the course of his reply he has said that about 40,000 families have been rehabilitated in different parts of the country. It means 2 lakhs. Now, he has not (given the number of persons who have been admitted into the camps. He has only said that the bulk of those who have entered the camps have been rehabilitated, but he has not given the actual number of families who were admitted into the camps. I feel that many people were

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not in a position to get admission into the camp because there were no facilities in the camps in West Bengal, Assam and Tripura. Therefore, the number has been less. Ail these points arc to be claiified if the Government wants to satisfy the House.

SHRI D. SANJIVAYYA : A statement lias been laid on the Table of the House, but unfortunately my hon. friend has not seen the last paragraph of it. As on 4-4-1970 10,283 families, comprising 42,845 persons consisting of agriculturist, non-agriculturist and permanent liability category families, were residing in camps and awaiting rehabilitation. Therefore, it takes a little time. Then with regard to the remaining migrants, to whom the hon. Member has made a reference, I would like to state the position very clearly. The moment refugees come from East Pakistan, the West Bengal Government is authorised to scrutinise them and tell us how many of them are eligible for rehabilitation. On the certificate of the West Bengal Government we take them and then provide rchabililation facilities, but now-a-days most of the refugees are coming without any valid documents. Therefore, it has become very difficult for the West Bengal Government and they have said that whoever is coming must be provided with rehabilitation facilities. We have accepted it.

SHRI SUNDAR SINGH BHANDARI : How can they have any valid documents ?

SHRI D. SANJIVAYYA : That is why we have accepted their recommendation to the effect that whoever comes will have to be provided for.

•SHRI CHITTA BASU : He has not made the point very clear. I asked what the Government propose to do with the remaining three lakhs.

SHRI D. SANJIVAYYA : Whatever be the number who are remaining or who are just coming, unless the Government of West Bengal recommends to us we cannot do anything.

SHRI GODEY MURAHARI : I •Would like to know the reasons for the recent increase in the influx of refugees from East Pakistan and whether it has anything to do with the warlike preparations that are reported from the eastern front. Also, I would like to know whether the Government of India has made any representation to the Government of Pakistan to bear a part of the cost of rehabilitation of these people, because for no fault of ours there has been an increase recently in the influx of refugees. I would like to know whether the Government has talked to the Government of Pakistan in this connection.

SHRI D. SANJIVAYYA : This quession should be addressed to my colleague the Minister of External Affairs. Only yesterday, I think, he made it very clear as to the reasons why the minorities are being pushed out. Mostly it is due to insecurity, economic depression and also the political situation.

### OVERDUES IN THE CO-OPERATIVE SXCTOK

## •270. SHRI A. G. KULKARNI : SHRI R. P. KHAITAN :

Will the Minister of FOOD AND AGRI-CULTURE be pleased to state :

(a) whether any study has been made as rega'ds the increasing overdues in the Cooperative Sector and the year-wise position of dues for the last three years ; and

(b) whether any statistical study has been made as regards how much dues are due to droughts and other natural calamities and how much percentage is due to exploitation by the vested interests.

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D. ERING) : (a) and (b) The data regarding overdues at different levels of the co-operative structure are compiled both by the Reserve Bank of India and the Government of India. This is reviewed in the Annual "Conference of State Ministers of Cooperation and Registrars of Co-operative Societies convened by Government of India and in annual discussions of the Reserve Bank of India with the State representatives. The All-India Rural Credit Reveiw Committee has. in its report, mentioned that

fThe question was actually asked on the floor of the House by Shri A. G. Kul-karni.